

(b) Yes, about 309 workers staged a sit-down strike on 13-7-1960.

(c) and (d). Do not arise.

12 hrs.

RE: MOTION FOR ADJOURNMENT

Shri Hem Barua (Gauhati): Sir, you were pleased to say whenever adjournment motions were tabled that the purpose would be served by a short-notice question. My experience is that short-notice questions are treacherous because their admission or non-admission depends entirely on the Minister. You were also pleased to say that the calling attention notices might serve the purpose and you are competent to admit them or not. My experience is that the Ministers try to disallow them. On a previous occasion when I submitted a calling attention notice under your advice on the report of the *Observer*, that was disallowed because the Prime Minister did not want that to be so. Today I tabled an adjournment motion on Mr. Krishna Menon's speech in the UN about Congo.

Mr. Speaker: Order, order. The hon. Member has got the knack of exaggerating every small thing that happens and making it a policy matter. I do not allow adjournment motions unless they are urgent, of recent occurrence and of great public importance. If I say that there may be other methods, it does not mean that I commit myself that they can be brought up in that particular manner. The hon. Ministers must agree to reply to the short notice questions. Similarly, there is the calling attention notice. When I receive notice of any of these motions I see whether whatever there are before me are right or wrong and if I find that they are wrong, I disallow them. I do not give a guarantee that the hon. Member will certainly have his motion placed before this House or accepted by the House or by me if he tables it in another form, Hon.

Member refers to things indirectly. It is a very small thing. Am I not entitled to say that this is too small a matter to be brought up before the House in this form or that it is not of such urgent and public importance? There is no meaning in referring to it. Hon. Members during the recess will calmly go through what all is happening here. I am trying to increase the opportunities for the Opposition, much more than what has been done hitherto. Almost on every matter I myself suggest that it may come up for a half-an-hour discussion or that it may be taken up for a two-hour discussion. I am trying to do my best in the matter. But, unfortunately, there are one or two hon. Members whom I can never satisfy.

Shri Hem Barua: May I submit, Sir, our experience is very sad with respect to calling attention notices etc.

Mr. Speaker: I am sorry if the hon. Member's experience is sad. I have to get along with him and he has to get along with me. (*Interruption*).

12-21 hrs.

PAPERS LAID ON THE TABLE

NOTE ON RATIONALE OF INDIAN ECONOMIC ORGANISATION

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, on behalf of Shri Nanda, I beg to lay on the Table a copy of a note dated the 29th April, 1959 by Prof. J. K. Galbraith entitled "Some notes on the Rationale of Indian Economic Organisation." [*Placed in Library, See No. LT-2558/*].

AMENDMENT TO BOMBAY SUGAR (EXPORT CONTROL) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1440 dated the